

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**

C.P No.511/2018

U/s 252.(3) of the Companies Act, 2013.

R/w Rule 87(A) of NCLT (Amendment)

Rules, 2016

**In the matter of**

Rajendra Madala,  
a Shareholder of  
M/s Solid Real Estate Private Limited,  
25, Padmashree Mansions, 1<sup>st</sup> Cross,  
Sampige Road, Malleswaram,  
Bangalore - 560 003.

... Petitioner

**Versus**

The Registrar of Companies,  
Karnataka  
2nd Floor, E-Wing, Kendriya Sadan,  
Koramangla,  
Bengaluru-560034.

..... Respondent

**CORAM:** Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)  
Hon'ble Dr. Ashok Kumar Mishra, Member (Technical)

**Date of Order: 14<sup>th</sup> September, 2018**

**Parties / Counsel Present:**

For the Petitioner:


NIL

**ORDER**

Per: **Hon'ble Dr. Ashok Kumar Mishra, Member (Technical)**



- 1) None appeared for the Petitioner. The Company Petition is filed by Rajendra Madala, Shareholder of M/s Solid Real Estate Private Limited, U/s 252 of the Companies Act, 2013, by inter-alia seeking direction to the Respondent to restore the name of Company in the Register of Companies maintained by the Registrar of Companies, Karnataka as if its name had not been struck off from the rolls of the Register.
- 2) The Registry has allotted Diary No. 2585/2018, and on scrutiny of the Petition on 23.06.2018, the office has found several defects in the Petition, and the same was communicated to the Counsel/PCS, for compliance by granting 7 days time to comply with the office objection and to submit the same in the Registry, but so far the Counsel/ PCS has not taken a copy of office objection or taken any steps either to resubmit the Petition or to rectify the office objections.
- 3) Since the Petitioner or its Representative failed to comply with the office objections and to resubmit the Petition, the case was posted for compliance of office objections on 05/09/2018. On 05/09/2018 also, neither Counsel nor any Representative appears to represent the case before the Tribunal. Therefore, the case is directed to be posted under the caption "**For dismissal**" on 14/09/2018. Today also none appears for the Applicant/Petitioner. Therefore, it shows that the Applicant/ Petitioner is not interested to prosecute the case further, and thus it is liable to be rejected.
- 4) Hence, C.P No. 511/2018 is hereby rejected for non-prosecution of the case and non-compliance of office objections.

  
(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL

  
(RAJESWARA RAO VITTANALA)  
MEMBER, JUDICIAL